

FITEM NO.54

COURT NO.10

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No.12609/2016

(Arising out of impugned final judgment and order dated 10/03/2016

in WC No.59990/2010 passed by the High Court Of Judicature at Allahabad)

DEVI CHARAN AGARWAL

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH AND ORS.

Respondent(s)

(with interim relief and office report)

Date : 03/04/2017 This petition was called on for hearing today.

CORAM :

HON&#39;BLE MR. JUSTICE R.K. AGRAWAL

HON&#39;BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Pankaj Kumar Singh, Adv.

Ms. Bimla Sharma, Adv.

Mr. Seshatalpa Sai Bandaru, Adv.

For Respondent(s) Mr. B.P. Singh Dhakray, Adv.

Mr. Shakti Singh Dhakray, Adv.

For Dr. Kailash Chand, Adv.

Mr. Ameet Singh, Adv.

Ms. Alka Singh, Adv.

Mr. Anuvrat Sharma, Adv.

UPON hearing the counsel the Court made the following

O R D E R

In view of the letter circulated by learned counsel for the petitioner, two weeks&#39; time is granted to file rejoinder affidavit.

List thereafter.

(ASHAÂ SUNDRIYAL)

COURTÂ MASTER (SAROJÂ KUMARIÂ GAUR)

COURTÂ MASTER